

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.484 of 2019**

**IN THE MATTER OF:**

**KCP Shivraman**

**.....Appellant**

**Vs.**

**M/s Karur Vysya Bank Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Ms. Rhea Luthra, Advocate**

**For Respondents: Mr. T.N. Durga Prasad with Mr. Siddharth Jain,  
Advocates for R-1**

**O R D E R**

**17.07.2019** - Learned counsel for the Appellant submits that the Appellant do not wish to file rejoinder to the reply-affidavit, therefore, the pleading is complete. The parties should be ready for addressing the Tribunal on merit.

Post the case for 'admission' (after notice) on **22<sup>nd</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ss/sk